

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 372 of 2000

Wednesday, this the 29th day of November, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Chandra Babu V.D,
Vayalil Parampil,
Anakkallu PO, Kanjirappally,
Kottayam.Applicant

[By Advocate Mr. K. Gopalakrishna Kurup (rep.)]

Versus

1. Union of India, represented by Secretary,
Department of Telecommunications, New Delhi.

2. General Manager, Telecom District Kottayam,
Office of the General Manager Telecom,
Kottayam.

3. Assistant General Manager (Admn),
Telecom District, Kottayam,
Office of the General Manager Telecom,
Kottayam.

4. Sub Divisional Officer Telecom, Office of the
Sub Divisional Officer, Kanjirappally.

5. District Engineer, Telecom, Office of the
General Manager Telecom, Kottayam.

6. Sub Divisional Officer, Telecom, Office of the
SDO Telecom, Changancherry.

7. Assistant Engineer, Telephones,
External (North), Kottayam.Respondents

[By Advocate Mr. S.K. Balachandran, ACGSC]

The application having been heard on 29th of November, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the respondents to
regularise him as Group 'D' with all consequential benefits on
regularisation.

....2.



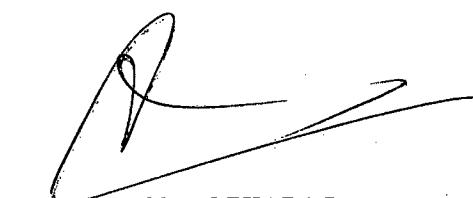
2. The applicant was engaged as a casual mazdoor by the Telecom Department under the Sub Divisional Office of Telecom, Kanjirappally in the year 1986. The departmental authorities directed the applicant to furnish necessary details for regularisation in service on attaining 10 years of service and the applicant furnished all the necessary informations within the stipulated time. But, nothing has transpired thereafter.

3. In the reply statement, respondents say that the case of the applicant was forwarded to the Telecom Directorate as per letter dated 10-3-1999 and approval from the Telecom Directorate is awaited.

4. The learned counsel appearing for the respondents now submitted that the approval has been granted by the Telecom Directorate as far as the applicant is concerned and what remains now is only the issuance of a formal order by the Chief General Manager Telecom and the same will be issued within a short span of time.

5. Recording the submission made by the learned counsel for respondents, the Original Application is closed. No costs.

Wednesday, this the 29th day of November, 2000



A.M. SIVADAS
JUDICIAL MEMBER

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